

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 549 of 2011

(Arising out of Order-in-Original No 15/S.Tax/Commr/2011 dated 29.04.2011 passed by Commissioner of Central Excise & Service Tax, Jamshedpur.

M/s Kaam Enterprises, (Prop: Manoj Lakra)

Old Post Office Building, Birsanagar, Zone No.4, Jamshedpur-831019.

..Appellant

VERSUS

Commissioner of Central Excise & S. Tax, Jamshedpur.

143, New Baradwari, Sakchi, Jamshedpur-831001.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75492/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Kaam Enterprises, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(Raju)
Member (Technical)

Tushar